

(5) Shri T.R. Neswi	.	7th August to 29th August, 1961 (Fourteenth Session).
(6) Shri Nemi Chandra Kasliwal	.	20th November to 8th December, 1961 (Fifteenth Session).
(7) Shri Kansari Halder	.	7th August to 8th September, 1961 (Fourteenth Session).
(8) Shri Dwarika Nath Tewari	.	7th August to 8th September, 1961 (Fourteenth Session).
(9) Shri U. Muthuramalinga Thevar	.	20th November to 8th December, 1961 (Fifteenth Session).
(10) Shrimati Ila Palchoudhuri	.	20th November to 8th December, 1961 (Fifteenth Session).
(11) Shri V.N. Swami	.	14th August to 8th September, 1961 (Fourteenth Session).
(12) Her Highness Maharani Vijaya Raje Scindia of Gwalior.	.	20th November to 8th December 1961 (Fifteenth Session).
(13) Shri Narasingha Malla Deb	.	20th November to 5th December, 1961 (Fifteenth Session).
(14) Shri Kanhaiyalal Khadiwala	.	20th November to 8th December, 1961 (Fifteenth Session).

(ii) The absence of Shrimati Lalita Rajya Laxmi from the 7th March to the 5th May, 1961 (Thirteenth Session) was condoned.

I take it that the House agrees with the recommendations of the Committee.

**Hon. Members:** Yes.

**Mr. Speaker:** The members will be informed accordingly.

**12.11½ hrs.**

#### BUSINESS OF THE HOUSE

**Mr. Speaker:** Supplementary Demands.

**Shri Tangamani** (Madurai): Before it is taken up, I would like to say that there is the discussion on railway accidents which was taken up last week and which has been carried over to this week. We do not find it in the Order Paper today or indicated for the Order Paper of tomorrow. We would like to know when it is going to be taken up. Otherwise, it may not be concluded at all. One and half hours have been taken up, and one more hour remains. We want the reply of the hon. Minister, because several comments have been made in the newspapers and we would like to know what the hon. Minister has to say on this.

**Shri T. B. Vittal Rao** (Khammam): Further, I want to submit that the Order Paper is being changed as they like. Yesterday we were sitting here till 6.30 P.M. We were not informed of the order in which the Bills would be taken up. Day before yesterday there was one order, and today there is another order. For example, the Iron Ore Mines Labour Welfare Cess Bill was the second in the list of Bills the other day, but today I find it is completely removed from the list, and instead of that, the Visva-Bharati (Amendment) Bill and some others have been included. The Minister could not tell us yesterday at 6:30 P.M. I cannot understand why this change is going on.

**The Minister of Parliamentary Affairs** (Shri Satya Narayan Sinha): I said the other day that the most essential and important Bills would be given priority. I made it perfectly clear when I announced about the remaining business. The House is to adjourn on the 8th. Within that time, those which are the most important Bills from the point of view of the Government are to be taken up.

**Shri Braj Raj Singh** (Firozabad): They were saying they had no business. We were given to understand the Government had no business.

**Mr. Speaker:** Order, order. The point is not that. I suggested the other day that in future the Order Paper would be divided into two sections, one dealing with Questions and the routine work, the other dealing with Bills for the whole week, in accordance with the statement made by the hon. Minister the previous week, so that hon. Members might be ready. But that does not mean that all hon. Members must be ready with all the work for the whole week irrespective of the order in which they will be taken up. They cannot be expected to carry everything with them. I except at least that whenever the hon. Minister wants to change the order, he must tell the hon. Members the previous evening. No doubt, advance notice is given of all the work going to take place during the coming week, but that does not mean they must be prepared with every one of them every day. Therefore, I would advise the hon. Minister to inform the House if he wants to change the order. The order that is in the Order Paper on the first day will continue and will be stuck to, unless there are reasons given to the House and the hon. Minister informs the House that a different order will be adopted in which case preference will certainly be given to the order that the Government wants to arrange in accordance with their convenience. So far as this matter is concerned, shall we have it tomorrow? Why should we leave it part-heard?

**The Minister of Railways** (Shri Jagjivan Ram): I was myself surprised when I did not find it there.

**Shri T. B. Vittal Rao:** Even the Ministers are not consulted.

**Shri Jagjivan Ram:** You had set apart two hours for that. Some time has been taken up, some time remains. So, you can adjust it either tomorrow

or at 5 o'clock, whatever time suits you. I am quite prepared.

**Mr. Speaker:** Tomorrow we shall have it sometime during the day, or, if it is not possible, at 5 o'clock.

**Shri Satya Narayan Sinha:** Tomorrow it is foreign affairs debate.

**Shri Jagjivan Ram:** It may be fixed at 5 o'clock.

**Shri T. B. Vittal Rao:** We may sit on Saturday.

**Mr. Speaker:** Again and again we cannot change. Possibly other hon. Members have fixed up their programme to go out. Let us not extend it by a day. We can sit tomorrow at 5 o'clock. We cannot do it today, as we are receiving the Argentine President.

**Shrimati Renu Chakravarty** (Basirhat): Tomorrow it will have to be after 6 o'clock, since six hours have been allotted for foreign affairs.

**Shri T. B. Vittal Rao:** More time may be given to the discussion on railway accidents.

**Shri Braj Raj Singh:** It can only be day after tomorrow.

**Mr. Speaker:** I will fix up with the hon. Minister whether it can be taken up tomorrow or the day after. Anyway, the discussion on railway accidents will be completed.

**Shrimati Renu Chakravarty:** It may be fixed for day after tomorrow, because I do not think we will be able to get even half a quorum, not to speak of a full quorum, after 6 till 7 or 8 P.M.

12 18 hrs.

DEMANDS FOR SUPPLEMENTARY  
GRANTS (GENERAL), 1961-62—  
contd.

**Mr. Speaker:** The House will now take up further discussion and voting on the Supplementary Demands for Grants in respect of the Budget (Gen-